

The 19th July 1963
No. L.JL.10/63/10.—The following Act of the Assam Legislative Assembly which received the assent of the President, is hereby published for general information.

(Received the assent of the President on the 17th July, 1963)
ASSAM ACT NO. XVIII OF 1963

THE ASSAM TOWN AND COUNTRY PLANNING
(AMENDMENT) ACT, 1963.

(As passed by the Assembly)

[Published in the Assam Gazette Extraordinary, dated the 20th July 1963]

An
Act

further to amend the Assam Town and Country Planning Act, 1959.

Preamble WHEREAS it is expedient further to amend the Assam Town and Country Planning Act, 1959, hereinafter called the principal Act, in the manner hereinafter appearing : Assam Act, 11 of 1960.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:—

Short title, extent and commencement,

1. (1) This Act may be called the Assam Town and Country Planning (Amendment) Act, 1963.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Insertion of new Section 13A in Assam Act 11 of 1960.

2. After section 13 of the principal Act, the following shall be inserted as section 13A, namely:—

Prohibition of registration in certain cases.

13A. Where any deed or document required to be registered under the Indian Registration Act, 1908, purports to subdivide any land covered by the Plan, no registering officer shall register any such document unless the party presenting the deed or document for registration produces a No-Objection Certificate from the Authority to the effect that the Authority has no objection to the registration of such deed or document." Act No. XVI of 1908.

B. SARMA,
Secretary to the Government of Assam,
Law Department.